

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE , PUNE
ORIGINAL APPLICATION NO 13 OF 2024**

Sitaram Londave Khune

....Applicant

Vs

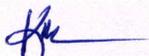
M/s NHK Automotive Component
India Pvt.Ltd.and Anr

...Respondents

REPORT ON BEHALF OF RESPONDENT NO.2-MPCB

1. Sitaram Londave Khune has filed an Original Application bearing No.13/2024 against M/s.NHK Automotive Component India Pvt.Ltd. & Anr. before this Hon'ble Tribunal, for violations of the environmental norms.
2. In the said matter, this Hon'ble Tribunal vide Order dated 8/1/2024, directed the Respondent Board to verify as to whether the industry was closed from 25/2/2022 to 8/3/2022 and as to whether there are any violations still going on and submit the report.
3. The Respondent Board has granted Consent to Operate dated 23/9/2020, for manufacture of springs 876 MT/M to Respondent No.1-Industry in 'Orange' category, which is valid for a period upto 30/9/2024, which was further amended on 26/9/2023 for a period upto 30/9/2024 for provision and upgradation of air pollution control devices and machinery. Copies of Consent to Operate dated 23/9/2020 and 26/9/2023


BEFORE ME


P.U. KALUSE PATIL
NOTARY GOVT. OF MAHARASHTRA
AURANGABAD
MOB : 9422702279

are enclosed herewith and marked as an **Annexure-‘I’** collectively.

4. The Respondent Board has received a complaint dated 7/12/2021 from the Applicant Shri Sitaram Khune regarding air pollution caused due to Respondent No.1-Industry.
5. In order to verify the complaint , the Officials of the Board at Chhatrapati Sambhaji Nagar visited to the Respondent NO.1-Industry on 20/1/2022 and on the basis of non-compliance observed during the visit, the Respondent Board had issued Directions of Closure under section 33A of the Water (Prevention and Control of Pollution) Act 1974 and under section 31A of Air (Prevention and Control of Pollution) Act 1981 vide letter dated 25/2/2022 to Respondent No.1-Industry. A copy of said direction dated 25.2.2022 is enclosed and marked as an **Annexure II.**
6. In order to verify the compliance of the closure directions, the Officials of the Respondent Board has visited to the Respondent No.1-Industry on 3/3/2022 and observed that the industrial activities was found not in operation and the industry has upgraded 6 nos. of grinding machines, dust collection system, which is noticed at the time of visit etc. A copy of visit report dated 3.3.2022 is enclosed and marked as an **Annexure III.**
7. Thereafter, on the basis of verification report dated 3/3/2022 of the Official of the Respondent Board at Chhatrapati Sambhaji Nagar, the Respondent Board had issued


BEFORE ME



P.U. KALUSE PATIL
NOTARY GOVT. OF MAHARASHTRA
AURANGABAD
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Conditional Directions vide letter dated 8/3/2022. A copy of the Conditional Directions dated 8/3/2022 is enclosed herewith and marked as an **Annexure-IV**.

8. In order to verify the present status, the Officials of the Respondent Board at Chhatrapati Sambhaji Nagar have visited to the Respondent No.1-Industry on 1/3/2024 and observed that the industry is found in operation, provided STP of 50 CMD capacity for treatment of domestic effluent 30 CMD, also provided adequate ETP and industry has submitted bank guarantee towards compliance of interim directions etc. A copy of the visit report dated 1/3/2024 is enclosed herewith and marked as an **Annexure-V**.



For and on behalf of Maharashtra Pollution Control Board

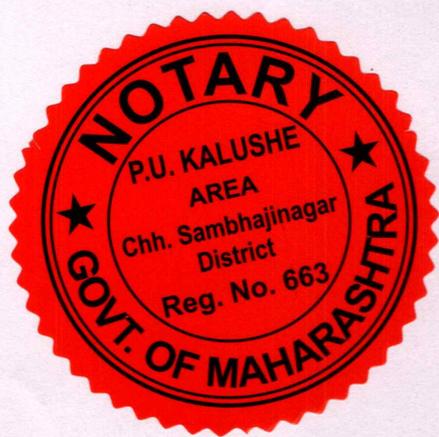

(**Somnath Kurmude**)
I/c Regional Officer,
Chhatrapati Sambhaji Nagar.

Affidavit
I Swear In the Name of god
Solemnly affirm
Somnath Kurmude
.....
This is my name and signature mark
and that the contents of this my
affidavit are true identified by.....
Date..... 5/3/2024

BEFORE ME
 5/3/2024

P. U. KALUSE PATIL
NOTARY GOVT. OF MAHARASHTRA
AURANGABAD
MOB : 9422702279

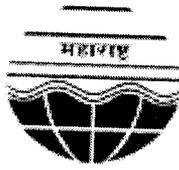
P. U. KALUSE PATIL
ADVOCATE NOTARY
N-3 PLOT NO. 41
CIDCO, AURANGABAD
M: 9422702279/ 8007353377



Noted and Registered
at Serial No. 557/2024

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0240 - 2473462
 Fax: 0240 - 2473461
 Website: <http://mpcb.gov.in>
 Email:
 roaurangabad@mpcb.gov.in



Paryavaran Bhavan, A -
 4/1, MIDC Area ,
 Chikalthana, Near Seth
 Nandlal Dhoot Hospital,
 Jalna Road , Aurangabad -
 431 210

ORANGE/L.S.I (O63)
 No:- Format1.0/RO/UAN No.MPCB-
 CONSENT-0000176369/CO/2309001948

Date: 26/09/2023

To,
 M/S NHK AUTOMOTIVE COMPONENTS INDIA PVT. LTD.
 PLOT No.C-36, FIVR STAR MIDC AREA SHENDRA, DIST.
 AURANGABAD



Your Service is Our Duty

Sub: Application for I-operate

Ref:

1. Renewal of Consent to Operate granted by the Boad vide No. RO AURANGABAD/R/CONSENT/2009001087 dtd.23.09.2020
2. Amendment in Consent granted by the Board vide No. MPCB/ROA/AMEND/2107000002 dtd.30.06.2021.

Your application No.MPCB-CONSENT-0000176369 Dated 14.07.2023

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate is granted for a period up to 30/09/2024
2. The capital investment of the project is Rs.40.0 Crs. (As per undertaking submitted by pp)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Provision and Upgradation of Air pollution control devices and machinery	0	--NA--

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	13	As per Schedule-I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	F-18	FURNACE STACK	1	As per Schedule -II
2	F-19	FURNACE STACK	1	As per Schedule -II
3	F-20	FURNACE STACK	1	As per Schedule -II
4	SP-9	SHOT PEENING M/C	1	As per Schedule -II
5	SP-10	SHOT PEENING M/C	1	As per Schedule -II
6	BO-1	BAKING OVEN	1	As per Schedule -II
7	GM-1	GRINDING M/C	1	As per Schedule -II
8	GM-2	GRINDING M/C	1	As per Schedule -II
9	GM-3	GRINDING M/C	1	As per Schedule -II
10	GM-4	GRINDING M/C	1	As per Schedule -II
11	GM (1 TO 25 NOS.)	GRINDING M/C	4	As per Schedule -II
12	DG-2	D G SET 910 KVA	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	GRINDING WHEELS	25	Kg/M	NA	SALE TO AUTHORIZED VENDOR
2	MS SCRAP	3	MT/M	NA	SALE TO AUTHORIZED VENDOR
3	SPRING STEEL SCRAP	5	MT/M	NA	SALE TO AUTHORIZED VENDOR
4	WASTE PLASTIC BIN & WASTE PLASTIC	1.5	MT/M	NA	SALE TO AUTHORIZED VENDOR
5	WASTE WOOD	1.5	MT/M	NA	SALE TO AUTHORIZED VENDOR
6	CLEANED EMPTY DRUM	20	No/M	NA	SALE TO AUTHORIZED VENDOR

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	78	Kg/M	NA	CHWTSDF
2	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	60	No/M	NA	AUTHORIZED RE PROCESSOR
3	5.2 Wastes or residues containing oil	50	Kg/M	NA	AUTHORIZED RE PROCESSOR

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall follow the mechanism for Environmental Management of Critically and severely polluted areas in compliance of the order dated 23/08/2019 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of OA No. 1038/2018.
11. This Consent is issued without prejudice to the decision passed / to be passed by the Hon'ble NGT, Principal Bench, New Delhi in OA No. 1038/2018.
12. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
13. The applicant shall make an application for renewal of the consent along with with the existing consent at least 60 days before the date of the expiry of the consent.



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Signed by: Sujit Suhas Dholam
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
roaurangabad@mpcb.gov.in
2023-09-26 10:27:46 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2307003876	28/07/2023	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Aurangabad I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 50 CMD for the treatment of 13 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30
3	COD	Not to exceed 100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	25.00
2.	Domestic purpose	25.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
F-18	FURNACE STACK		14.00	ELECTRICITY 0 --NA--	-	TPM	-
F-19	FURNACE STACK		14.00	ELECTRICITY 0 --NA--	-	TPM	-
F-20	FURNACE STACK		14.00	ELECTRICITY 0 --NA--	-	TPM	-
SP-9	SHOT PEENING M/C		12.00	ELECTRICITY 0 --NA--	-	TPM	-
SP-10	SHOT PEENING M/C		12.00	ELECTRICITY 0 --NA--	-	TPM	-
BO-1	BAKING OVEN		3.00	ELECTRICITY 0 --NA--	-	TPM	-
GM-1	GRINDING M/C	Dust Collector	18.00	ELECTRICITY 0 --NA--	-	TPM	-
GM-2	GRINDING M/C	Dust Collector	18.00	ELECTRICITY 0 --NA--	-	TPM	-
GM-3	GRINDING M/C	Dust Collector	18.00	ELECTRICITY 0 --NA--	-	TPM	-
GM-4	GRINDING M/C	Dust Collector	18.00	ELECTRICITY 0 --NA--	-	TPM	-
GM (1 TO 25 NOS.)	GRINDING M/C	Dust Collector	18.00	ELECTRICITY 0 --NA--	-	TPM	-
DG-2	D G SET 910 KVA	Acoustic Enclosure	11.00	DIESEL 150 -- NA--	-	TPM	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

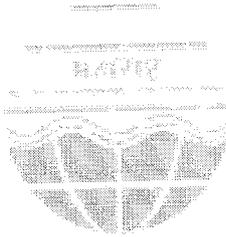
Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0240-2473461/62/63

Fax : 0240-2473462

Email : roaurangabad@mpcb.gov.in



Regional Office:
Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra, Near Seth
Nandlal Dhoot Hospital Jalna Road,Aurangabad-
431210

Annex - I

ORANGE/LSI/UAN No. 0000095048

Date: 23/09/2020

Consent No. RO-AURANGABAD/R/CONSENT/ 2509001 087

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016.

[To be referred as Water Act, Air Act and H&OW (M&TM) Rules respectively].

CONSENT is hereby granted to,

M/s. NHK Automotive Components India Pvt. Ltd.,
Plot No. C-36, Five Star MIDC Area Shendra,
Dist. Aurangabad.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of H&OW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period upto- 30.09.2024.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Springs	876	MT/M
(Without any metal surface treatment such as Electroplating, Pickling, Heat Treatment, Foundry activity & without any chemical process)			

3. CONDITIONS UNDER WATER ACT :

- (i) The daily quantity of trade effluent from the factory shall not exceed 0.5 M³.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 30.0 M³.
- (iii) Trade Effluent :

Treatment : The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards :

1) pH	Between	5.5 to 9.0
2) Suspended Solids	Not to exceed	100 mg/l.
3) BOD 3days 27 Deg. C.	Not to exceed	100 mg/l.
4) COD	Not to exceed	250 mg/l.
5) Oil & Grease	Not to exceed	10 mg/l.
6) Total dissolved Solids	Not to exceed	2100 mg/l.
7) Sulphates	Not to exceed	1000 mg/l.
8) Chlorides	Not to exceed	600 mg/l.

MPCB-CONSENT-0000095048

Page 1 of 6

Handwritten notes and stamps: "457", "3/9/2020", and a circular stamp of the Regional Office, Aurangabad.

- (iv) **Trade Effluent Disposal :** The treated trade effluent shall be reused in the process at maximum extent and remaining shall be used for gardening and there shall not be any effluent discharge outside the factory premises.
- (v) **Sewage Effluent Treatment :** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards:
- | | | | | |
|-----|-------------------|---------------|-----|-------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27° C. | Not to exceed | 100 | mg/l. |
- (vi) **Sewage Effluent Disposal :** The treated domestic effluent shall be soaked into soak pit which shall be got cleaned periodically. Overflow if any shall be used on land for gardening / plantation only.

(vi) **Non-Hazardous Solid Wastes:**

Sr. N	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	M S Scrap	12	Mt/Month	--	By sale of Authorized Party
2	Steel Dust	53	Mt/Month	--	By sale of Authorized Party
3	Spring Steel Scrap	40	Mt/Month		By sale of Authorized Party

(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	35.00	CMD
(ii) Industrial Processing	...	02.00	CMD
(iii) Industrial Cooling	...	00.00	CMD
(iv) Agriculture / Gardening	...	05.00	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT :**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

Control Equipment : Air pollution control equipments of adequate capacity shall be provided to limit the emissions.

Standards for Emissions of Air Pollutants :

- (i) SPM/TPM Not to exceed 50 mg/Nm³
 (ii) SO₂ Not to exceed Kg/Day.

(ii) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
2	Diesel	250	Ltr/hr

(iii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Elctrical Furance 17 Nos.	14 (Each)
2	Shot penning Section 8 Nos	12 (Each)
3	Paint Booth 2 Nos	Above roof 5 (Each)
4	Cooling M/C 3 Nos.	Above Ground Level 5(Each)
5	Grinding M/c 6 Nos	Above Ground Level 5(Each)
6	Setting M/c 2Nos	Above Ground Level 5(Each)
7	D G Set 750 KVA	Above Ground Level 5

(iv) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

(v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

Other Conditions :

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.
- 3) The applicant shall plant minimum three varieties of trees such as Eucalyptus, Su Babul etc. and the density of same not less than 1000 trees per acre over 40% of the available open land.

Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at

- different points at 0.5 meters from acoustic enclosure/room and then average.
- The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
 - D.G. Set shall be operated only in case of power failure
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set

6. **CONDITIONS UNDER HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:**

(i) The applicant shall handle hazardous wastes as specified below:

Sr. No.	Item No. as per Sch-I	Type of Waste	Quantity	Disposal
1	21.1	Paint Sludge	800 kg/M	CHWTSDF-Incineration
2	5.1	Used Oil/Spent Oil	120 Ltr/M	Authorised Reprocessor/Recycler
3	5.2	Waste/Residue Containing Oil	400Kg.M	CHWTSDF-Incineration
4	33.1	Discarded Containers	40 Nos/M	Authorised Reprocessor/Recycler
5	35.3	ETP Sludge	2 kg/Month	CHWTSDF-Incineration

ii) Treatment :-

- The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office, MPCB, HQ, Mumbai and concerned Sub-Regional Office.
- It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and shown & submitted to the Board as & when asked for.
- Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives,

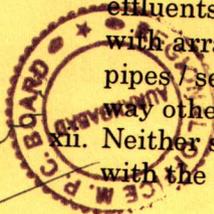


Inspectorate of Factories and Local Body and the production process should be stopped by taking safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organizations as require under the law.

d) Industry shall obtain registration from CPCB as a re-refiner of Used oil having environmentally sound technology as per the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016 before commencement of production.

7. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 40% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.**
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.



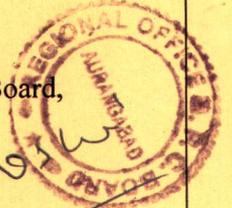
MPCB-CONSENT-0000095048

8. This Consent shall not be construed any relaxation from obtaining necessary No Objection Certificate from other Government Agencies as may deemed fit necessary.
9. The total capital investment of the plant is Rs. 10744.27 Lakh Only.
10. The Board reserves the right to revoke, change or alter the terms and conditions of this Consent.
11. The applicant shall change their underground ETP tank to overhead as per minutes of CEPI, Aurangabad held on 12/02/2020.
12. The applicant shall follow the mechanism for Environmental Management of Critically and severely polluted areas in compliance of the order dated 23/08/2019 passed by the H'ble National Green Tribunal, Principal Bench, New Delhi in the matter of OA No. 1038/2018.
13. This Consent is issued without prejudice to the decision passed / to be passed by the Hon'ble NGT, Principal Bench, New Delhi in OA No. 1038/2018.
14. The industry shall comply with the Interim Directions issued by the Board vide No.MPCB/ROA/ID/2009030001 dtd.03/09/2020 and submit the Bank Guarantee of Rs.1,00,000/- for the compliance of Interim Directions of dtd.03/09/2020 valid for a period of 1 year in favor of Regional Officer, Aurangabad within a period of 15 days.

For and On Behalf of the
Maharashtra Pollution Control Board,

(Dr P M Joshi)

Regional Officer, Aurangabad



To,
M/s. NHK Automotive Components India Pvt. Ltd.,
Plot No. C-36, Five Star MIDC Area Shendra,
Dist. Aurangabad.

Copy submitted to :-

1. The Member Secretary, MPCB, Mumbai.

Copy f.w.cs. to :-

1. The Chief Accounts Officer, MPCB, Mumbai.

Copy forwarded to :-

1. The Sub-Regional Officer, MPCB, Aurangabad.

Copy to Cess Wing/Statistical Wing/Air Wing/HWMH Wing, MPCB, Mumbai.

Copy to Master file.

Received Consent fee of -

Sr. No.	Amount(Rs.)	TR No.	Date	Drawn On
1	429771/-	TXN2007001664	24/07/2020	e-transaction
2	100000/-	TXN2008000143	04/08/2020	e-transaction

Annex-II

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2473462

Fax No. (0240) 2473461



Regional Office,
Paryavaran Bhavan,
A-4/1, MIDC Area, Chikalthana,
Behid Daynik Lokpatra, Near Seth
Nandlal Dhoot Hospital, Jalna Road,
Aurangabad-431 210.

By FAX/R.P.A.D./HAND DELIVERY:

No. MPCB/ROA/DIR/ 172 /2022
To, 220225001
M/s. NHK Automotive Comonents India Pvt. Ltd.,
Plot No. C-36, Shendra MIDC,
Aurangabad,

Date:- 25/02/2022

**Sub:-Directions of Closure under Section 33A of the Water
(Prevention & Control of Pollution) Act, 1974 and under Section
31A of the Air (Prevention & Control of Pollution) Act, 1981.**

Ref:-1) Consent granted by the Board .

- 2) Interim Directions issued by the Board vide dtd.03.09.2020
- 3) The complaint received from Shri Sitaram Khane regarding pollution in surrounding area . 07.12.02021.
- 4) Visit of Board Officer to your unit on 20.01.2022 .
- 5) Proposal received through Legal Action Module.
- 6) Approval received from MPCB HQ, Mumbai to Legal Action Module on 24.02.2022.

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act, 1974, under the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and followed by further amendments made therein from time to time.

AND WHEREAS, it is obligatory on your part to comply with the consent conditions and obtain the consent for the existing activity from the Board under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016 from Maharashtra Pollution Control Board prior to establish any industrial activity and to comply with the conditions of said Consent. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area.

AND WHEREAS, the Board has received the frequent complaints regarding air pollution in the surrounding area due to your activity vide above reference no.(2).

AND WHEREAS, the Board officials has visited your unit vide above referance no (3) to investigate the complaint and checking compliance of consent conditions and submitted that

you have increased the stack height of shot penning and grinding section of one machine only and remaining 8 nos of shot penning machines, 6 nos of grinding machine, 2 nos of paint booth, 17 nos of electric furnace, are yet not increased and violating the condition of Interim Directions issued vide ref no.2 and also secondary fugitive emission observed at the time of visit near production area thereby crreating the air pollution in the surrounding area..

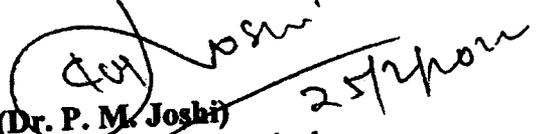
AND WHEREAS, you have not extended the existing BG of Rs.1.0 Lacs submitted as per direction of Interim Directions issued to your unit vide dtd. 03.09.2020

AND WHEREAS, from the record of this office and the observations made during the visit, I came to the conclusion that you are operating the unit without consent of the Board, without provision of any air pollution control system at your unit, not taken the any corrective measures towards provision of air pollution control system and violated the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW, THEREFORE in exercise of the powers conferred upon me by the Board under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, I the undersigned, Dr. P. M. Joshi, Regional Officer of the Board at Aurangabad hereby direct you to stop all your manufacturing activities forthwith and submit the compliance report accordingly. The directions have been issued to the competent authorities to disconnect your electricity and water supply within 48 hours after receipt of this directions, which may please be noted.

This is issued with the approval of the Member Secretary of the Board.

FOR & ON BEHALF OF THE BOARD,


(Dr. P. M. Joshi)
Regional Officer, Aurangabad

Copy submitted for information to :-

1. The Member Secretary, MPCB Mumbai.
2. The Joint Director (APC), MPCB, Mumbai.
3. The Law Officer (P&L Divn.), MPCB, Mumbai.

Copy f.w.cs.to :-

1. The Executive/Deputy Engineer, MSEDCL, (Urban Division), Aurangabad- It is directed to disconnect the electricity supply of above cited industry and report the action taken from your end at the earliest.
2. The Executive Engineer, Water Supply Division, MIDC, Aurangabad.- It is directed to disconnect the water supply of above cited industry and report the action taken from your end at the earliest.

Copy forwarded to :- The Sub-Regional Officer, MPCB, Aurangabad - He is directed to serve the copy of these Directions to the said industry immediately and report the compliance accordingly.

155

MAHARASHTRA POLLUTION CONTROL BOARD

Annex-III

Ph. No. 2473462 /0240

Fax No. 2473461 /0240

E-mail:- sroaurangabad1@mpcb.gov.in

Website - www.mpcb.gov.in



Address:-

Sub Regional Office, Aurangabad-1

Paryavaran Bhavan, A-4/1, MIDC Area

Chikalathana, Aurangabad

Visit Report

Date: 3/3/2022

1. Name of Industry :

MPO. NHK Automotive Components India P. U.
P. No. C-36, Five star MIDC Area,
Shendra, Dist. Aurangabad.

2. Type of Industry:

QLSI.

3. Consent Status:

valid up to 30-9-2024.

4. Products details:

i) Springs - 876 MT/M.

5. Observations:

- visited industry for checking compliance of closure direction issued by board dt. 25/2/2022, as per instructions of higher authorities.
- During visit no activity is not found in operation
- Existing consent is valid up to 30-9-2024 for mfg. of springs by grinding, shot peening and furnace with painting activity.
- Board has issued closure direction to the industry dt. 25/2/2022 and compliance is observed as below:
 - During visit electricity supply is not found disconnected by Electricity Dept. (MSTDC), till date.
 - Also water supply also not found disconnected by MSDC Shendra.
 - Industry has increased the stack height of 17 nos of electric furnace, 8 nos of shot peening machine and 2 nos of paint booths found increased above the roof level at the time of visit.

P.T.O.

- Industry has upgraded the 6 nos of grinding machine dust collection system, which is noticed at the above visit.
- submitted BS of Rs. 1 lacs towards compliance of EO dt. 31/9/2020 which is valid up to 30-9-2024.
- Industry has provided batch type STP unit consists of primary & tertiary treatment for effluent generated from bin washing.
- Industry has also provided STP unit for the treatment of domestic effluent.
- Treated effluent is being disposed for on land for gardening.
- obtained membership of CHNDDF & 1st disposal notice on 24.12.2021,
- submitted Form - IV on 17.6.2021 & Form V on 29.9.2022

Remarks:

- comply w/ per consent conditions & CD issued by board dt. 25/2/2022.
- Industry shall not take any commercial production without obtaining restart order from board.



[Signature]
 (V.I. Waghmare)
 Plant Head

[Signature]
 (Sanjay Bansal)
 Vice President

[Signature]
 (D.R.G. Anil)
 FO

[Signature]
 (S.A. Mangulkar)
 FO (OTA)

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0240-2473461/62/63

Fax : 0240-2473462

Email : roaurangabad@mpcb.gov.in



"Your Service is our Duty"

Regional Office:

Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra, Near Seth
Nandlal Dhoot Hospital Jalna Road,Aurangabad-
431210**By FAX/R.P.A.D./HAND DELIVERY:**No. MPCB/ROA/Conditionl Restart Directions/ 203 /2022
2203080001

Date:- 08/03/2022

To,
M/s. NHK Automotive Comonents India Pvt. Ltd.,
Plot No. C-36, Shendra MIDC,
Aurangabad,**Sub:-Conditional Restart Directions under Section 33A of the Water
(Prevention & Control of Pollution) Act, 1974 and under Section
31A of the Air (Prevention & Control of Pollution) Act, 1981.**

- Ref:-1) Consent granted by the Board to your industry .
2) Directions of Closure issued by the Board vide no.
MPCB/ROA/DIR/172/2202250001 dtd.25.02.2022.
3) Your reply letter dtd. 02.03.2022.
4) Visit of Board Officer to your unit on 03.02.2022.
5) Proposal received from Sub Regional Officer,Aurangabad through
legal module.
6) Approval received from MPCB HQ through legal module on
08.03.2022.

We refer to the Closure Directions issued by this office vide above reference (2) for non-compliance of consent conditions such as , you increased the stack height of shot penning and grinding section of one machine only and not increased the stack height of remaining 8 nos of shot penning machines, 6 nos of grinding machine, 2 nos of paint booth, 17 nos of electric furnace and violating the condition of Interim Directions issued by the Board and thereby crteating the air pollution in the surrounding area also not extended the existing BG of Rs.1.0 Lacs submitted as per direction of Interim Directions dtd.03.09.2020issued to your unit vide dtd. 03.09.2020

We also refer your reply dtd. 02.03.2022 referred above (3) against the closure direction issued by the Board and accordingly same is verified by the Board officials vide above reference no.(4) at the time of visit to your industry.

We also refer the report submitted by Sub-Regional Officer, MPCB, Aurangabad vide above reference (4) on the basis of visit of Board Officials to your unit on 03.02.2022.

...2...

:2:

Now, considering the above facts and conditions ,you are hereby allowed to restart your manufacturing activities subject to compliance of following terms and conditions-

- 1.You shall regularly operate & maintain provided APCS round O clock to achieve Consented standards.
2. You shall ensure that there shall not be any discharge of treated / untreated effluent inside / outside industry premises.
- 3.You shall dispose of hazardous waste regularly as per the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and follow online manifest system.
- 4.The existing BG of Rs. 1.0 Lakh submitted as per the ID issued by the Board is hereby forfeited.
- 5.You shall submit fresh BG of Rs. 5.0 Lakh towards O & M of pollution control systems & compliance of conditions of Consent to Operate.

In case , if failure to operate and maintain of any pollution control system, you shall voluntarily suspend the related manufacturing activity and report to the Board immediately and also further necessary action will be taken against you, which may please be noted.

This is issued with the approval of the Member Secretary of the Board.

For and On Behalf of the
Maharashtra Pollution Control Board,


(Dr. P.M. Joshi)
Regional Officer, Aurangabad

8/3/2022

Copy submitted for information to :-

1. The Member Secretary, MPCB Mumbai.
2. The Joint Director (APC), MPCB, Mumbai.
3. The Law Officer (P&L Divn.), MPCB, Mumbai.

Copy f.w.cs.to :-

1.The Executive Engineer, MSEDCL (Urban Division), Aurangabad – It is requested to restore the electricity supply of above cited industry and report the action taken from your end at the earliest.

2. The Executive Engineer ,Water Supply Division, MIDC ,Aurangabad -It is requested to restore the water supply to the said industry and report the action taken from your end at the earliest.

Copy forwarded to :- The Sub-Regional Officer, MPCB, Aurangabad- He is directed to serve the copy of these Directions to the said industry & concerned competent authorities immediately and report the compliance accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

SUB REGIONAL OFFICE

Phone / Fax.: - 0240-2993004

E-mail- sroaurangabad1@mpcb.gov.in

Visit At: <http://mpcb.gov.in>



"Your Service is our Duty"

Paryavaran Bhavan, Plot No. A-4/1,
MIDC Chikalthana, Behind Dainik
Lokpatra, Near Seth Nandlal Dhoot
Hospital, Jalna Road,
Aurangabad - 431210.

Visit Report

Name of Industry & Address: NHK Automotive Components India Pvt Ltd.,
Plot no. C-36, Five star MIDC area,
Shendra, Dist: Aurangabad.

Date of Visit : - 01/03/2024

Consent Status : - valid upto 30/09/2024

Contact Details : Mob. No. - 9823012617
E-Mail - viwaghmare@nhk.spring.co.in

Name of Industry Representative: - Vijay Waghmare, Plant Head

Observation: Consent No. ① R0/AURANGABAD/R/CONSENT/2009001087

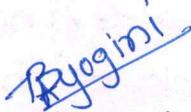
Dated: 23/09/2020 ② Amendment - 176369/CO/2309001948

Dt: - 26/09/2023 [Amended for upgradation of APES]

- Visited the industry for checking compliance of consent & directions as well as present status for court matter.
- During visit industry found in operation for production of springs as per consent.
- The manufacturing process is short is as - coiling → Tempering closed electric furnace^(6 nos) provided with stack 3 mtr above roof level, → Grinding (29 machines) provide with dust collector & stack with 3 mtr above roof. [Common vent] → ODC machining (10 nos) with common stack with Grinding → Hot press (5 no.) machines with stack 3 mtr above roof. → Stress Relieving 2 nos. machines with stack 3 mtr above roof → Paint marking closed booth machines 6 nos. with 3 stacks → Paint Booth with glass wool filters, ID fan & stack.
- centralized air cooling system provided in process area
- provided DG set 2 nos. - 750 KVA each.
- provided ETP of 2 CMD capacity to treat 0.5 CMD ind effluent generated from tray washing. The treatment is batch type process.

- provided STP of 50 CMD capacity for treatment of domestic effluent 30 CMD.
- ETP consisting primary, secondary & tertiary treatment facility. The treated effluent from ETP is reused in process.
- STP treated effluent is using for gardening purpose within premises.
- The total plot area of the unit is 67018 sq.mtr. Plantation done on 35000 sq.mtr. About 1500 nos of trees planted.
- The unit have submitted BG of Rs. 100000/- towards compliance of ID issued vide-ID/2009030001/2020 Dt: 03/09/2023 which is valid upto 30/01/2025
- The Haz waste cat 21.1 - Paint & Thinner sludge - 1.720 MT disposed to CHWTSDF on 23/12/2023
- Haz waste cat - 33.1 - empty barrels - scrap paint to CHWTSDF - 66 nos. on 22/02/2024
- Also submitted BG of Rs. 5.0 lacs towards Restart Direction vide - MPCB/ROA/conditional Restart direction/203/2022/220308000 Dt 08/03/2022 which is valid upto 08/03/2024.


(Vijay Waghmare)
Plant Head


(Dr. Yogini Balankhe)
Fo, chh. S.N.


(S. M. Kurmude)
Jk Regional Officer, MPCB
Chh. Sam. Nagar.